

(c) if so the reasons for this decrease ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) No trade agreement has been entered into by India with any South Asian Countries in 1987-88.

(b) Trade data for the period April-December, 1987-88 as compared to the same period for 1986-87 show that overall trade decreased with Nepal and Iran.

(c) In the case of Iran, the decrease in the trade turnover has been primarily because of reduced oil imports from that country.

In the case of Nepal, the trade data reflect a decrease because in the figures for 1987-88, petroleum product exports have not been included while for some months of 1986-87 these exports have been included in the export statistics.

#### Soft loans to developing countries

9972. SHRI JAGANNATH PATTANAIK : Will the Minister of FINANCE be pleased to state :

(a) whether Union Government have taken any initiative to establish a new financial institution to help the developing countries in their pursuit to increase their industrial production by extending loans on soft-term basis ;

(b) whether the rich and developed countries have failed to give loans to the developing countries on liberal terms ; and

(c) if so, the extent of progress made in this direction ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) to (c) Government of India have not proposed the setting up of a new financial institution. The inadequacy of financial flows in recent years and in particular, the stagnancy in concessional assistance to

developing countries is, however, a matter of concern. India has highlighted, at various international fora, the need to urgently step-up resource transfers, including concessional flows to developing countries, to meet their needs for economic growth and poverty alleviation.

#### Finance of Plastic Industry by IDBI

9973. CH. RAM PARKASH : Will the Minister of FINANCE be pleased to state :

(a) whether the Industrial Development Bank of India has decided not to finance the plastic industry in the country ; and

(b) if so, whether Government have decided to relax the conditions imposing a ban on financing of plastic industry ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) and (b) The Industrial Development Bank of India (IDBI) has reported that it had advised primary lending institutions in 1987 to support New Grass Root Projects on a very selective basis encouraging those in high tech. areas or engaged in modernisation and technology upgradation of existing units for improving their viability. The position was reviewed by IDBI in January, 1988. The primary lending institutions have been advised by IDBI to take their own decision regarding financing of projects from Plastic Processing Industry after making proper assessment of the viability. The lending institutions have also been advised to consider extending support to the projects which are strong from the angle of technology, management and marketing.

#### [Translation]

#### Cases filed against management of State Bank of Indore, Delhi

9974. SHRI RAJ KUMAR RAI : Will the Minister of FINANCE be pleased to state :

(a) the number of employees who filed their cases against the management of Chandni Chowk Branch of the State Bank of Indore in the office of Assistant Labour Commissioner at C-1 Hutments in connection with their transfer orders ;

(b) if so, the reasons for not complying with the stay order issued by the Labour Commissioner ;

(c) whether existence of these employees has been threatened because of non-payment of salary to them till date ; and

(d) if so, the officials responsible therefor and the action proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) State Bank of Indore has reported that only one case was filed against the Chandni Chowk Branch of State Bank of Indore in the office of Assistant Labour Commissioner (Central) Delhi in connection with a transfer order.

(b) State Bank of Indore has contended that the employee concerned stood relieved before the dispute was seized of by the Conciliation Officer. The bank has also reported that a mutually binding settlement was arrived at between the management and the union through which the dispute was raised in the presence of Assistant Labour Commissioner (Delhi). In terms of this settlement, the employee in question was required to report at the place where he was transferred by the bank.

(c) and (d) The employee over whose case the dispute was raised is no longer in the service of the bank.

**Non-payment of Provident Fund to the dismissed staff of State Bank of Indore, Delhi**

9975. SHRI C. JANGA REDDY : Will the Minister of FINANCE be pleased to state :

(a) the number of officers of Chandni Chowk Branch of State Bank of Indore who have been terminated during 1986 and 1987 and the reasons for not paying their amount of provident fund so far ;

(b) the total number of these officers and the outstanding due amount to be paid to them ; and

(c) the instructions issued by Government to the bank for immediate payment of their due amount ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) and (b) State Bank of Indore has reported a case of only one such officer. A cheque for Rs. 34,740/-, being the provident fund balance of the officer was sent to their Chandni Chowk, Delhi Branch for delivering to him but the concerned officer is reported not to have accepted it.

(c) In view of above, no instructions will deemed necessary.

[English]

#### Export of Coir products

9976. PROF. K.V. THOMAS : Will the Minister of TEXTILES be pleased to state :

(a) whether the Coir Board has fixed the lowest price for the coir and coir products exported ;

(b) if so, what is the price fixed ;

(c) whether any company has violated this regulation ; and

(d) if so, the details of the action taken in the matter ?

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) to (d) Export of coir and coir products are allowed subject to certification by Coir